(c) whether Sudan has offered ONGC Videsh Limited a stake in offshore Exploration Block 17 as barter for the ONGC Videsh to recoup its dues?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The total outstanding amount of ONGC Videsh as on December, 2015 is USD 236.51 million for crude oil and USD 98.94 million for balance installments of Sudan product pipeline.

- (b) ONGC Videsh has 25% share in GNPOC blocks in Sudan with an estimated share of 0.63 MMT of crude production in the year 2015-16.
- (c) Sudan has invited ONGC Videsh to discuss opportunities in Hydrocarbon exploration and production in free blocks-8 and 15 and farm-in opportunities in blocks-17 and 25 in Sudan.

Additional distribution points for export gas pipeline at Palanpur, Gujarat

†2200. SHRI RAM NARAIN DUDI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the details of conditions under which agreement for setting up additional distribution points for export gas pipeline and sale of gas in Palanpur (Gujarat) in favour of Cairn-ONGC consortium was executed; and
- (b) whether consultations were made by the Central Government with Government of Rajasthan as per rule 5 (2) of the Petroleum and Natural Gas Rules, 1959 before agreeing to the said proposal, if not, the reasons therefore?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) No such agreement has been executed.

(b) Does not arise

Allotment of Retail Outlets

2201. SHRI BASAWARAJ PATIL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the State-wise details of new Retail Outlets (ROs) for fuel (petrol and diesel) allotted during the last two years;
 - (b) what are the criteria for selection; and

[†] Original notice of the question was received in Hindi.

(c) whether this criteria or system misused, if so, what steps will be taken by the Ministry?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The details of State/UT/OMCs-wise number of Retail Outlets allotted during the last two years and current year are given in the Statement-I (See below).

- (b) The norms/criteria followed by OMCs for allotment of Retail Outlets are given in the Statement-II (See below).
- (c) A Grievance Redressal Mechanism is in place for addressing all complaints related to dealer selection.

Statement-I

Details of State/UT/OMC-wise Retail Outlets allotted during the last two years

Sl.No.	State/UT	IOCL	BPCL	HPCL
1.	Andhra Pradesh	140	109	262
2.	Arunachal Pradesh	0	0	0
3.	Assam	45	25	14
4.	Bihar	227	97	83
5.	Chhattisgarh	95	34	49
6.	Delhi	5	5	0
7.	Goa	2	1	2
8.	Gujarat	196	144	111
9.	Haryana	203	51	61
10.	Himachal Pradesh	45	4	11
11.	Jammu and Kashmir	13	18	8
12.	Jharkhand	36	35	46
13.	Karnataka	149	33	87
14.	Kerala	68	26	41
15.	Madhya Pradesh	309	85	170
16.	Maharashtra	495	124	275
17.	Manipur	2	0	0
18.	Meghalaya	11	0	2
19.	Mizoram	2	0	0

Sl.No.	State/UT	IOCL	BPCL	HPCL
20.	Nagaland	0	0	0
21.	Odisha	95	40	14
22.	Punjab	118	29	10
23.	Rajasthan	317	205	113
24.	Sikkim	7	2	0
25.	Tamil Nadu	73	70	38
26.	Telangana	101	17	64
27.	Tripura	6	0	0
28.	Uttar Pradesh	598	152	87
29.	Uttarakhand	46	17	9
30.	West Bengal	70	86	20
	Union Territories			
1.	Andaman and Nicobar Islands	1	0	0
2.	Chandigarh	1	0	0
3.	Dadra and Nagar Haveli	2	3	0
4.	Daman and Diu	0	0	1
5.	Lakshadweep	2	0	0
6.	Puducherry	1	0	1
	Total	3481	1412	1579

Statement-II

Norms/criteria for dealership selection guidelines

Dealer selection by draw of lots/bidding have been implemented for opening of new Retail Outlets in rural as well as urban areas. There is neither marks-based evaluation system nor interview process for selection. The selection is carried out by a transparent system of draw of lots/Bidding. Individuals and Non-Individuals can apply. All applicants meeting the eligibility criteria qualify for the draw/bidding. As per the eligibility criteria, an applicant has to meet the minimum requirements on availability of suitable land at the advertised location, finance, age and educational qualification. However, for Corpus Fund locations, Finance is not an eligibility criterion. All categories of applicants are required to have suitable piece of land in the advertised location/area either by way of ownership/long term lease.

Unstarred Questions

The detailed guidelines for selection of retail outlet dealerships which have come into effect from 21.05.2014 have provision for 22.5 per cent reservation for SC/STs in allotment of retail outlet dealerships. However, distribution between Scheduled Castes (SCs) and Scheduled Tribes (STs) will vary in each State depending upon the ratio of SC/ST in the State as per latest available census data.

Adhering to the broad reservation principles under the constitutional scheme 27% reservation for OBC category has been introduced. Reservation for SC/ST is 22.5% and the remaining 50.5% is for Open category. Sub categories of reservation among the main categories i.e. SC/ST, OBC and Open categories have been introduced to take care of reservation for Defence Personnel, Para Military Personnel/Central/State Government and Central/State PSU Employees, Physically Handicapped Personnel, Outstanding Sports Persons and Freedom Fighters. Able bodied Ex-servicemen are also made eligible under reservation for Defence Personnel to enlarge the scope for Defence category.

No separate reservation for Women category has been made in the new guidelines. However, in case of individual applicants, spouse will be made a partner up to a share of maximum 50% unless the spouse is already gainfully employed and/or do not wish to be made a partner in order not to dilute the financial and social status of women.

Draw of Lots/Bidding Process:

In the Draw of Lots/Bidding process, priority will be given to applicants with regard to ownership of land as mentioned below:

Group 1: Applicants having suitable piece of land in the advertised location/ area either by way of ownership/long term lease including in all reserved categories.

Group 2: Applicants having firm offer of purchase or long term lease for a piece of suitable land including in all reserved categories.

Draw of lots/Opening of Bids will be held first amongst the eligible applicants with land falling in Group-1.

Draw of lots amongst eligible applicants of Group-2 will be held only if there is no applicant in Group-1 or applicants in Group-1 have been disqualified or withdrawn.

The entire proceedings of the draw/bidding will be videographed in one shot.

The result of the draw will be displayed on the notice board of the venue immediately and at company office. It will also be hosted on the website of the company.

All of the above are common for allotment of Regular and Rural category of ROs. The Parameters which are different for Regular and Rural category of ROs are as under:

Parameter	Applicability	Regular RO	Rural RO
Non-Refundable Application Fee	All	₹ 1000/- (SC/ST — ₹ 500/-)	₹ 100/- (SC/ST — ₹ 50/-)
Advertised location	All	In any class of market <i>i.e.</i> Urban/ Highway	Except on NH/SH
Non-refundable Minimum Bid Amount	A-Site RO (except SC/ST category locations under CFS)	₹ 30.0 lakh {Initial Down Payment (IDP) — 1.5 lakh}	₹ 10.0 lakh {Initial Down Payment (IDP) — 0.5 lakh}
Non-Refundable Fixed Fee	B-Site RO	₹ 15.0 lakh	₹ 5.0 lakh
Refundable Security Deposit	All	₹ 5.0 lakh	0.5 lakh
Nationality/Residency Criteria	All	Should be Indian Citizen and Resident of India as per Income Tax Rules.	Should be Indian Citizen and Resident of India as per Income Tax Rules. For Rural ROs the applicant has to be residing in the district of the advertised location.
Educational Qualifications	All	10th pass for all categories except Freedom Fighters	10th pass for all categories except Freedom Fighters.

Status of SAIL depot in Madhya Pradesh

†2202. DR. SATYANARAYAN JATIYA: Will the Minister of STEEL be pleased to state the present status of construction of depot meant for manufacturing various steel products and making them available to consumers under SAIL in Madhya Pradesh and the action plan to start marketing services?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI VISHNU DEO SAI): Two Steel Processing Units (SPUs), for conversion of semi-finished

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